[Shri B. Shankaranand]

(8) The laboratory investigation reports shall be delivered in the wards and their delivery would be streamlined.

(9) The meeting of the Institute Body to be held on 1st June, 1980—it was held afterwards—shall discuss the issue of the Thesis in all its relevant aspects and also the points of view contained in your letter under reply.

(10) The question of academic condonation of the strike period shall be dealt with in the same manner as was done in the case of undergraduates in February, 1980, *i.e.*, classes that are necessary for adequately preparing you for examination would be rescheduled in consultation with Heads of the Departments.

(11) The question of pay for the period of strike shall be referred to the Government for decision."

This is all that were agreed to.

SHRI RAVINDRA VARMA (Bombay North): You could have stated these things earlier.

SHRI B. SHANKARANAND: The question was in regard to the All India Medical Institute. You were talking about the token strike.

MR. SPEAKER: Because the question was very important for the health of the people, I have allowed this thing.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

SECOND REPORT

SHRI MALIK M. M. A. KHAN (Etah): Sir, I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions. ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR NATIONAL CADET CORPS

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): I beg to move:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

'That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12 43 hrs.

MATTERS UNDER RULE 377

(i) NEED TO MODERNISE SMALL SCALE SECTOR OF PAPER INDUSTRY

SHRI S. A. DORAI SEBASTIAN (Karur): There is a shortfall of 20 per cent in production of paper and